

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No. 3913/2020

(Arising out of impugned final judgment and order dated 20-01-2020 in MCRC No. 846/2016 passed by the High Court of M.P. Principal Seat at Jabalpur)

DAYLE DE SOUZA

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA

THR. DEPUTY CHIEF LABOUR COMMISSIONER (C) &amp; ANR.

Respondent(s)

(IA No. 81357/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 81356/2020 - EXEMPTION FROM FILING O.T.)

Date : 06-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE SANJIV KHANNAFor Petitioner(s) Mr. Siddharth Luthra, Sr. Adv.  
Mr. Samsher Garud, Adv.  
Mr. Sandeep Sudhakar Deshmukh, AOR  
Ms. Subhangi Jain, Adv.  
Mr. Pankaj Singhal, Adv.For Respondent(s) Mr. Vikramjit Banerjee, ASG  
Mr. Subhranshu Padhi, Adv.  
Mr. P.V. Yogeswaran, Adv.  
Mr. Subhranshu Padhi, Adv.  
Mr. Amrish Kumar, AORUPON hearing the counsel the Court made the following  
O R D E R

Heard Mr. Siddharth Luthra, learned senior counsel for the petitioner and Mr. Vikramjit Banerjee, learned Additional Solicitor General appearing for the respondents.

Arguments concluded.

Judgment reserved.

(NEETA SAPRA)  
COURT MASTER(DIPTI KHURANA)  
COURT MASTER